

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH: A: NEW DELHI

BEFORE SHRI G.S PANNU, HON'BLE PRESIDENT  
AND  
SHRI CHANDRA MOHAN GARG, JUDICIAL MEMBER

ITA No.1749/Del/2023  
Assessment Year: 2014-15

Amrik Singh (Through His LR), Flat No. 401, Tower No. 5, Orange Country, Ahinsa Khand-1, Indirapuram, UP 201014 <b>PAN No. AACHPS 0677 E</b>	Vs.	ITO, Ward -1(5), Ghaziabad.
<b>(APPELLANT)</b>		<b>(RESPONDENT)</b>

Assessee by	None (Withdrawal Application)
Revenue by	Shri Kanv Bali, Sr. DR

Date of hearing:	11.10.2023
Date of Pronouncement:	11.10.2023

**PER C.M. GARG, JM :**

This appeal has been filed by the assessee against the order of Ld. CIT, Ghaziabad dated 31.08.2018 for A.Y. 2014-15.

2. The counsel of the assessee has filed an application dated 11.10.2023 seeking the withdrawal of the appeal. Revenue has no objection in assessee withdrawing the appeal.

3. We have heard the Learned DR and perused the material on record. In view of the aforesaid request of the assessee, the appeal of the assessee is dismissed as withdrawn.

**4. In the result, the appeal of the assessee is dismissed.**

**Order pronounced in the open court on 11.10.2023**

Sd/-  
(G.S PANNU)  
PRESIDENT

Sd/-  
(CHANDRA MOHAN GARG)  
JUDICIAL MEMBER

Dated: 11<sup>th</sup> October, 2023

NV/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

// By Order //

Asstt. Registrar, ITAT, New Delhi